IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP (IB) No. 51/Chd/HP/2018

Under Section 9 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

M/s. Bajrang Agro, having its registered office at G-3, Venus Plaza, Gadgenagar, Amravati (M.H.)-444605

GPI Textiles Limited having its registered office at Bharat Garh Road, Nalagarh, District Solan, Himachal Pradesh-174101.

...Petitioner

....Respondent

Order dated: 10.12.2018

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member(Judicial).

Hon'ble Mr. Pradeep R. Sethi, Member(Technical)

For the petitioner : None.

ORDER (ORAL)

The instant petition filed in the Registry vide Diary No. 378 dated 02.02.2018 was listed on 06.03.2018 when it was noticed that the petitioner has not despatched copy of the petition to the respondent-corporate debtor after filing of the petition in terms of Rule 6(2) of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. Thereupon, the Registry was directed to list the matter after the petitioner complied with the above said requirement. Despite lapse of more than nine months, the petitioner has not made the compliance. The petition is, therefore, disposed of with liberty to the petitioner to file fresh petition on the same cause of action, if so advised.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

Sd/-(Pradeep R. Sethi) Member (Technical)

December 10, 2018